## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-49(PB)/2017

IN T	HE	MA	TT	ER	OF:

Pacific Maintenance Services Pvt. Ltd.

.....Petitioner

JDS Apparels Pvt. Ltd.

.....Respondent

SECTION: UNDER SECTION 9

Order delivered on 14.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s):

Mr. Pulkit Deora, Advocate

For the Respondent(s):

## ORDER

## C.A. No. 410(PB)/2017

This is an application seeking extension of time beyond the period of 180 days as fixed by Section 12 (2) of the Insolvency and Bankruptcy Code, 2016. The Resolution Professional has given the details of events along with the dates. It is appropriate to mention that the Adjudicating Authority-NCLT has triggered the process on 18.05.2017 and appointed Interim Resolution Professional. The public announcement was made after receipt of order on 27.05.2017. The valuers were appointed on 01.06.2017 and the details of further proceedings have also been listed as under:-

4.	08.06.2017	Requested by telephone/e- Na	ame of Individual
		mail dt. 08.06.2017 to all HE	OFC Bank: Mr. Rohit
		the lending banks of the	

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			Corporate Debtor, viz.	Mukherjee, Mr. Jaiprakash
3			HDFC Bank, Standard	Agarwal.
			Chartered Bank, Religare	Standard Chartered Bank:
			Finvest Ltd. and UCO	Mr. Arvinder Singh, Mr.
i i			Bank, for submission of	Pradeep Gupta.
			their claims, if not done so.  Made several telephonic	Religare Finvest Ltd: Ms.
			reminders.	Neeru Sharma.
				UCO Bank: Claim already
				received on 04.06.2017.
	5.	17.06.2017	Constitution of Committee	Claim dated 03.06.2017:
			of Creditors (CoC)	UCO Bank
			comprising Standard	Claim dated 16.06.2017:
			Chartered Bank and UCO	Standard Chartered Bank.
			Bank.	Committee constituted on
				17.06.2017.
	6.	22.06.2017	Filing of report with NCLT	
8			about constitution of	
			Committee of Creditors.	
	7.	23.06.2017	Convening of First Meeting	Resolution:-
			of Coc. First Information	1. Took note and approved
		!!	Memorandum circulated.	remuneration on IRP and

			evpenses by IDD till Jack
			expenses by IRP till date of first Coc meeting.
			2. Appointed IRP as RP in the matter.
			3. Allowed RP to retain services of some of ex-
			employees and retain
			services of the Company's  Advocate to assist him.
			4. Fixed a limit of Rs. 3  Lakhs which the RP is
			entitled to initiate a debit
			transaction without permission of CoC.
8.	04.07.2017	Filing of report with NCLT	
		on first meeting of CoC,	
		appointment of IRP as RP	
		and submission of list of	
		creditors with NCLT.	
9.		Receipt of claims	Committee of Creditors re-
		receipt of claims	
		(i) HDFC Bank Ltd.:	constituted on 16.08.2017.
		12.08.2017	
		(ii). Religare Finvest Ltd. :	

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10			28.06.2017 Withdrawal of Claim by	
			UCO Bank: Letter dated 15.07.2017	
	10.	06.09.2017	Convening of Second Meeting of CoC. Information Memorandum on liquidation value of assets of Corporate Debtor and other matters circulated.	Resolution:  1. Took note of reconstitution of Committee of Creditors.  2. Discussed and agreed that the RP shall release a publication in newspapers inviting an expression of interest from any potential resolution applicants.
	11.	15.09.2017	Release of advertisement in Business Standard, English and Hind Delhi editions inviting Expression of Interest (EoI) for submission of Resolution Plan as per decision taken by the CoC in its second	No EoI was received in respect of the CD.

		meeting held on 06.09.2017		
12.	04.10.2017	Filing of report with NCLT about re-constitution of Committee of Creditors.		
13.	17.10.2017	Convening of Third Meeting	Re	solution:
		of CoC.	420	Took note and approved receipt and expenditure statement.
			2.	Decided to provide last opportunity for
				submission of
				Resolution Plan to RP by 30.10.2017.
	2.		3.	To conduct another meeting of CoC on 31.10.2017.
14.	30.10.2017	Draft Resolution Plan was		
15.	31.10.2017	Convening of Fourth  Meeting of CoC.		
16.	03.11.2017	Adjourned Fourth Meeting of CoC was resumed and		

	2 Company of 1 Company (100 Com	concluded on 03.11.2017.	
17.	09.11.2017	Filing of Application with  NCLT praying for extension  of period of CIRP (which  expires on 14.11.2017) by a  period of 90 days.	
18.	has been con  (ii). Letters I  their dues.  (iii). Income	Tax Return for AY 2017-18 filed.	CD to expedite payment of

It is thus seen that a draft resolution plan was received by the Resolution Professional on 30.10.2017 and the meeting of the Committee of Creditors was conveyed on 31.10.2017 which was adjourned to 03.11.2017. It was on 03.11.2017 that the Committee of Creditors thought it appropriate to seek extension of period of Corporate Insolvency Resolution Process by the maximum period of ninety days. There is an amendment suggested on 07.11.2017 to the draft resolution plan which also need to be taken into account.

Be that as it may. The proceedings for resolving the issue of stressed assets is under active consideration of the Committee of Creditors and the

formal Directors have come up with the resolution plan and have applied for permission to sell the property which is collateral security. The matter would require some more time to finalize the resolution plan. There are good reasons given in the application in support of the prayer. However, full period of ninety days need not be granted and we believe that the whole process can be completed by the end of the year. Accordingly, the Committee of Creditors and the Resolution Professional is granted extension of time till 31.12.2017 keeping in view the aforesaid facts and circumstances of this case.

The application stands disposed of.

In order to avoid any delay, a copy of the order be given to the learned Resolution Professional under the signatures of the Bench officer today itself.

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(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(DEEPA KRISHAN) (MEMBER TECHNICAL)

14.11.2017 Vineet